

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1669
ANSWERED ON:23.08.2007
INDISCIPLINE BY RAILWAY OFFICIALS
Kanodia Shri Mahesh Kumar;Solanki Shri Bhupendrasinh Prabhatsinh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Board issued any directions/policies for the officers to behave in a mannered way in public places ;
- (b) if so, the details thereof;
- (c) if so, the action proposed against the uniformed personnel of RPF/RPSF Senior Officers for misbehaviour with public while moving in trains; and
- (d) the number of senior officers of RPSF/RPF prosecuted for misbehaving with public during the last three years ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

- (a) Yes, Sir.
- (b) The following provisions in Railway Services (Conduct) Rules, 1966 require every Railway servant including Railway Officers to behave in a mannered way in public places:
 - i) Rule 3(A) stipulates that no Railway servant shall in the performance of his official duties, act in a discourteous manner.
 - ii) Rule 22 requires that a Railway Servant shall not only refrain from consuming any intoxicated drink or drug in a public place but shall also not appear in a public place in a state of intoxication.
 - iii) Rule 3(1)(iii) provides that every Railway Servant shall at all times do nothing which is unbecoming of a Railway Servant.
- (c) In case, incidents of misbehaviour with public, while moving in trains, are reported and proved, disciplinary action as per the existing Rules is taken against the erring officers.
- (d) No senior officer of Railway Protection Force / Railway Protection Special Force has been prosecuted for misbehaving with public during the last three years.